

VAKALATNAMA

I/We me /are not a members
of the Welfare Found
therefore Stamp of Rs. 2/-
is not affixed herewith.

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE ,
AT PUNE
ORIGINAL APPLICATION NO. 130 OF 2025

1) SHIVKUMAR TIPPANNA NELGE
..... APPLICANT

Vs

1) THE CHKAN MUNICIPAL COUNCIL
THROUGH IT'S CHIEF OFFICER & OTHERS 8
..... RESPONDENTS

I / We the Respondents no 3 The Gram panchayat Biradwadi Through its Sarpanch hereby appoint MRS. SONALI SHARAD KOKANE / PADWAL and Mr. LAXMIKANT N. SHRIMANGALE Advocate to appear, plead, withdraw the money / or compromise for me / us in the above matter.

In witness whereof I/ We have set my / our hand to this writing.
This 02 day of December 2025
Accepted & filed.



RESPONDENT

Respondents no 3 The Gram panchayat
Biradwadi Through its Sarpanch
सरपच

 
Mrs. SONALI SHARAD KOKANE / PADWAL
Mr. Laxmikant N. Shrimangale

ग्रामपंचायत बिरदवडी
ता. खेड, जि. पुणे.

ADVOCATE

Office No.24 , Omkar Plaza , Near District Court ,
Rajgurunagar, Ta.:- Khed, Dist.:- Pune

Email:- Kokanesonali @yahoo.com, Mobile No. :- 9552073838 / 9921431660

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 WESTERN ZONE BENCH, PUNE
 ORIGINAL APPLICATION NO. 130/2025 (WZ)
 SHIVKUMAR TIPPANNA NELGE ... APPLICANT
 VERSUS
 CHAKAN MUNICIPAL COUNCIL
 AND OTHERS ... RESPONDENTS



REPLY ON BEHALF OF THE RESPONDENT
 NO.3 GRAM PANCHAYAT BIRADWADI TO
 THE APPLICATION (OA) OF THE
 APPLICANT MR. SHIVKUMAR TIPPANNA
 NELGE.

MAY IT PLEASE YOUR HONOUR

It is most respectfully submitted on behalf of the Respondent No.3
 as under

**AFFIDAVIT OF REPLY ON BEHALF OF RESPONDENT
 NO.3 GRAM PANCHAYAT BIRADWADI**

1) I Dattatrya Rajaram Gotarane residing at Biradwadi, Tal
 Khed Dist Pune 410501 At present, being Sarpanch of the
 Respondent No.3 Gram Panchayat Biradwadi, solemnly affirm and
 do state as under:-

24/1



2) I say that I have received the copy of the Application filed by the Applicant before this Hon'ble National Green Tribunal. I have gone through the contents and documents annexed there with. I say that the contents in the Application are not admitted unless it is specifically admitted in the present reply.

3) I say that the Applicant is owner of the land bearing Survey No.357, situated at Village Kharabwadi, Taluka :- Khed, Dist. - Pune. The Applicant has also annexed 7/12 extract reflecting his name and for showing his area in the above survey No. 357. The said land area come within the jurisdiction of Kharabwadi Gram Panchayat (Respondent No.2). It is alleged that the Applicant has made several complaints and communications with the Government authorities against the mismanagement of the solid waste and dumping of the garbage of the several nearby villages and local authorities. The Applicant has not made specific allegations against the local as well as Government authorities for taking necessary steps as prayed in this present OA and it simply recalled the same issues as prayed in the previous OA No. 129/2024(As mentioned in para no. 14 of the present OA No.130/2025). Therefore, the present application is completely invoked the principle of the "**Res-judicata**". The Application is deserves to be dismissed as it is based on vague allegations.

4) I say that the Gram Panchayat Biradwadi, Respondent No.3 has started to collect the solid waste and garbage from the individual houses through its vehicle. In the said vehicle, they are separately collecting the wet and dry waste material in same vehicle, which has two compartments for the same. The Gram Panchayat Biradwadi, Respondent No.3 has taken all efforts for management of the solid waste. So, it would not hazardous to any of the environment balance. I say that the Respondent No. 3 has dumping the solid waste material in Gat no. 37 and Gat no. 10/1 at Biradwadi. Thereafter, the Respondent No.3 after separating the wet and dry waste material it undergoes for chemical process and used to send for disposal.

5) I say that the Respondent No.3 uses to collect waste material from approximately 300 family houses. The families use to keep separate two dustbins for their garbage/ waste material. The residents use to handover the said waste material at the time of arrival of the said Gram Panchayat Vehicle and the worker with the vehicle use to collect the waste material and use to put down the waste material in their respective compartments of the said vehicle. Thereafter, the said waste material is used to be stored/dumped in Gat no. 37 and Gat no. 10/1 at Biradwadi. The Respondent no.3 uses to give bio culture chemical treatment over



the dumping waste material in the said dumping area. The Respondent No.3 uses to take all preventive measures to maintain the hygiene and clean environment balance.

6) I say that the Respondent No.3 also kept three plastic big dustbins/ vessel at Rokadoba Temple, near the Grampanchayat District Primary School for collecting plastic waste material. The said vehicle use to collect regularly and keeps the place hygiene and clean.

7) I further say that the Respondent No.3 has made six big Compost pit where waste material dumped for making composite fertilizer by using bio culture. These compost pits are still functioning and are under working condition. The Respondent No. 3 also uses to segregate wet waste and prepare the fertilizer from it. The Respondent No.3 is also under consideration to prepare compost pits, so the wet material may be used for making the natural fertilizer.

8) I say that the Respondent No.3 has independently uses to collect the solid waste material from approximately 300 houses

situated within its jurisdiction which is approximately 350 kg per day. The Respondent No.3 uses to dispose solid waste at his own by making fertilizer and dumping in the compost pits. The procedure adopted by the Respondent no. 3 is completely secured the natural atmosphere and balance of environment.

9) I say that the Respondent No.3 has not dumped solid waste material at the side of the Applicant and the allegations against the Respondent No.3 are completely baseless and has no substance in it. On 18/12/2025, the Respondent No.3 also sent the details regarding process of collection and disposal of the solid waste material to its Block Developing Officer. Hence, the Application of the Applicant may kindly be dismissed. A copy of the letter showing the details of collection and disposal of solid waste material within the jurisdiction of Respondent no.3 is annexed and marked as Exhibit "A".

10) I say that the Respondent No.3 has managed to collect the waste material and also made arrange to dispose of the said waste material independently. Therefore, the allegations made against the Respondent No.3 are completely baseless and false. Therefore, the issue raised in the present OA by the Applicant is

already considered by this Hon'ble Tribunal in the previous OA No. 129 of 2024 and appropriate directions were given. Hence, the present OA is not at all tenable in the eyes of Law.

1) I say that the Respondent No.3 hereinafter replies the contentions of the present OA para wise as under.

12) I say that the para no.1 is the introduction para of the Applicant and no need to reply the same.

13) I say that the para no.2 is in pursuance to local authorities and they are duty bound to manage the collections and disposal of waste material from their respective area. The Respondent No.3 completely denies the allegations of the Applicant that the Respondent No.3 is failed to manage the waste as per the Solid Waste Management Rules 2016. The Respondent No.3 has already given the details about its management of waste in the above para no. 4 to 9. The Respondent No.3 denies that the Respondent No.3 uses to dump the waste material at the place of the Applicant. It is also pertinent to note that in the previous OA No. 129 of 2024 there are no allegation against the Respondent no. 3 and now it is

simply made to stand the present OA before this Hon'ble Tribunal.

Hence the OA is deserves to be rejected.

14) I say pertaining to the para nos. 3 and 4, so far concerned about the Respondent No.3 are baseless and concocted. The allegations are denied in toto.

15) I say pertaining to the Para nos. 5 to 10 are concerned, the allegations are not made against the Respondent No.3 and hence, the reply is not required from the Respondent No.3 Gram Panchayat Biradwadi.

16) I say pertaining to para nos. 11 to 13 are concerned, the Respondent No.3 has already denied that it is dumping its waste material at the disputed area of the Applicant and hence they are only after-thought allegations to stand their OA before this Hon'ble Tribunal. Hence the OA is deserves to be dismissed against the Respondent No.3.

17) I say pertaining to para no.14 is concerned, the Applicant has admitted that this Hon'ble Tribunal already given directions in the previous OA No. 129 of 2024 to Chakan Municipal Council and related authorities. Hence, the present OA is not tenable. Hence, the OA deserves to be dismissed against the Respondent no.3.

18) I say pertaining to the para nos. 15 and 16 are concerned, the Respondent No.3 is completely denying the allegations it is dumping the waste on the side of the Applicant. Hence, there is no question of violation of the duties under rule 11(d), 11(f), 11(i), 11(j), 12(a), 12(b) of the Solid Waste Management Rules 2016. Hence the allegations in this para no. 15 are denied in toto.

19) I say pertaining to the para no. 17 and 18 are concerned, the Respondent No.3 is duty bound to follow the directions of the Hon'ble Apex Court. As the Respondent No.3 has managed its waste solid material by its own and also take precaution that it would not damage the environment balance and maintain the hygiene.

20) I say pertaining to para no. 19 is concerned the Respondent No.3 Gram Panchayat Biradwadi has already said that it is not dumping the solid waste on the side of the Applicant and hence there is no question of violation of section 15 of the Environment (Protection) Act 1986 and its punishment. The allegations have no substance and hence the present OA of the Applicant deserves to be dismissed at its threshold.

21) I say pertaining to para nos. 20 and 21 are concerned, the Applicant has already approached by its previous OA and got the appropriate direction against the appropriate authorities. The Respondent No.3 is not concerned about his allegations as well as any violation of the previous order passed by this Tribunal. Hence, there is no locus standi to file the present OA by creating illusory cause of action. Hence, the OA deserves to be dismissed.

22) I say that the grounds mentioned by the Applicant are not tenable against the respondent no.3 as the Respondent No.3 is not dumping the waste material on the side of the Applicant. Hence the grounds mentioned in I to VIII are denied in toto.

23) I further say that the Respondent No.3 Gram Panchayat Biradwadi is not dumping the waste material at the side of the Applicant and hence, there is no locus standi to file the present OA against the Respondent No.3 Gram Panchayat Biradwadi. Hence, the interim as well as main prayers of OA are not maintainable against the Respondent No.3.

24) I say that the said OA of the Applicant is not maintainable against the Respondent No.3 Gram Panchayat Biradwadi and therefore, it prays that the present OA against the Respondent no.3 may kindly be rejected.

Whatever, stated above is true and correct to the best of my knowledge and belief and the information available with me and office.

Place :- Pune

Date :- 23/01/2026



[Signature]
Respondent No.3
[Signature]
Gram Panchayat Biradwadi
सरपंच
ग्रामपंचायत बिरदवडी
ता. खेड, जि. पुणे.

[Signature]
Advocate For Respondent No.3



BEFORE ME

[Signature]
NOTARY GOVERNMENT OF MAH.
REG. NO. 683

Noted in the Ppg. No. 1
SL No. 74/2026
23 JAN 2026



ग्रामपंचायत बिरदवडी ता.खेड जि.पुणे

दिनांक १८/१२/२०२५

प्रति. मा.गटविकास अधिकारी सो
ग्रामपंचायत समिती खेड (पुणे)



विषय राष्ट्रीय हरित लवादाकडे दाखल दाव्याची माहिती सादर करत असतेबाबत.

संदर्भ १) राष्ट्रीय हरित लवाद यांचेकडील केस क्र.१३०/२०२५

२) मा.राष्ट्रीय हरित लवाद यांचेकडील युनावणी दि.०२/१२/२०२५

३) आपले कार्यालयाकडील जा.क्र.पंचा-२/कवि/१२९०/२०२५ राजगुरुनगर
दि.०९/१२/२०२५ चे पत्र

वरील संदर्भीय विषयान्वये आपणास कळविण्यात येते की, मा.राष्ट्रीय हरित लवाद यांचेकडील दि.०२/१२/२०२५ युनावणीच्या सदर विषयाच्या अनुषंगाने साराबवाडी येथील दगड खाणीत टाकणेत येणाऱ्या कचऱ्याच्या अनुषंगाने श्री अजय जेम्स चाकण लाजिस्टिक प्रा.ली यांनी केस क्र १२९/२०२४ राष्ट्रीय हरित लवाद पश्चिम विभाग यांचेकडे दावा दाखल केलेला होता परंतु सदर खाणीमध्ये ग्रामपंचायत बिरदवडी येथील कोणताही कचरा टाकण्यात येत नाही.

अ.क्र	तपशिल	केलेल्या कार्यवाहीचा तपशिल
१	ग्रामपंचायत मध्ये कक्षा पद्धतीने कचरा संकलित केला जातो त्याचे वर्गीकरण कसे केले जाते ?	ग्रामपंचायतीचे एकूण १ कचरा वाहन असून सदर कचरा वाहनामार्फत घरोघरी जाऊन कचरा संकलित केला जातो सदर कचरा वाहन मध्ये दोन विभाग असून ओला व सुका कचरा संकलित केला जातो
२	ग्रामपंचायती मार्फत किती कचरा संकलित केला जातो	प्रति दिन अंदाजे ३५० किलो कचरा संकलित केला जातो
३	ज्या ठिकाणी संकलित केलेला कचरा टाकला जातो त्या जागेचा तपशिल व गट नंबर व क्षेत्र	जमीन गट नं.३७ व १०/१ बिरदवडी या ठिकाणी संकलित केला जातो
४	संपूर्ण कचऱ्याची विल्हेवाट होते का ?	होते
५	घनकचरा व्यवस्थापन कसे केले जाते व कचऱ्याची विल्हेवाट कशी केली जाते ?	ग्रामपंचायत मार्फत ३०० कुटुंबांना प्रती कुटुंब दोन कचरा रुवे वितरित केलेले आहेत त्यामध्ये ते ओला व सुका कचरा वेगळा करून ते कचरा वाहनांमध्ये संकलित केला जातो
६	प्लास्टिक वर्गीकरण कुठे व कसे केले जाते	ग्रामपंचायत हद्दीत ग्रामपंचायत जि.प.शाळा शेकडोबा मंदिर या ठिकाणी एकूण ३ प्लास्टिक वर्गीकरण युनिट ठेवण्यात आलेले आहेत त्यामध्ये प्लास्टिक टाकण्यात येते
७	घनकचरा व्यवस्थापन केलेले शोषखड्डे किती? व त्यापैकी कार्यरत किती ?	ग्रामपंचायत कडे एकूण ६ कंपोस्ट पिट सदर ठिकाणी कचरा संकलन करून बायो कल्चर वापरून प्रक्रिया केली जाते सर्व कार्यरत आहेत
८	ग्रामपंचायत मार्फत कचरा व्यवस्थापन बाबत केलेल्या इतर उपाय योजना	ग्रामपंचायत मार्फत कचरा गोळा करून ओला कचरा वेगळा करून ओल्या कचऱ्यापासून स्वतः निर्मिती केली जाते वाढीव ग्रेड व कंपोस्ट पीट बांधकाम करणेत आले आहे.
९	वरील प्रमाणे कार्यवाही केलेबाबत फोटो सादर करणे	सदर केलेल्या कार्यवाहीचे फोटो जोडून पाठवत आहेत.

(श्री. आढारी बी. बी.)

ग्रामपंचायत अधिकारी
ग्रामपंचायत बिरदवडी, ता.खेड, जि.पुणे

सरपंच
ग्रामपंचायत बिरदवडी
ता. खेड, जि. पुणे.